

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“A” BENCH, PUNE**

**BEFORE SHRI R.K. PANDA, VICE PRESIDENT  
AND  
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

**आयकर अपील सं. / ITA No.905/PUN/2024**

Maharashtra Medical Research Society, C/o. Joshi Hospital, 778 Shivaji Nagar, Pune 411004, Maharashtra PAN : AAATM1754D	<b>बनाम / V/s.</b>	CIT(Exemption), Pune
.....अपीलार्थी / Appellant		.....प्रत्यर्थी / Respondent

Assessee by : Smt. Deepa Khare  
Revenue by : Shri Amol Khairnar

सुनवाई की तारीख / Date of Hearing : 12.12.2024

घोषणा की तारीख / Date of Pronouncement : 12.12.2024

**आदेश / ORDER**

**PER R.K. PANDA, VICE PRESIDENT :**

This appeal filed by the assessee is directed against the order dated 26.03.2024 of the CIT Exemption, Pune denying grant of approval u/s.80G(5) of the Act.

2. The Ld. Counsel for the assessee filed an application seeking withdrawal of appeal for which the ld. DR has no objection. Accordingly, the request of the LR seeking withdrawal of the appeal is permitted. The appeal is therefore dismissed as 'Withdrawn'.

3. In the result, the appeal filed by the assessee is dismissed.

Pronounced in the open court on 12.12.2024.

Sd/-  
**ASTHA CHANDRA**  
**JUDICIAL MEMBER**

Sd/-  
**R.K. PANDA**  
**VICE PRESIDENT**

पुणे / Pune; दिनांक / Dated : 12<sup>th</sup> December, 2024

Satish

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to :**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The concerned Pr.CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "A" /  
DR 'A', ITAT, Pune;
5. गार्ड फाईल / Guard file.

आदेशानुसार / BY ORDER,

//सत्यापित प्रति// True Copy//

वरिष्ठ निजी सचिव / Sr. Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune